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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 31/9/NCLT/AHM/2017


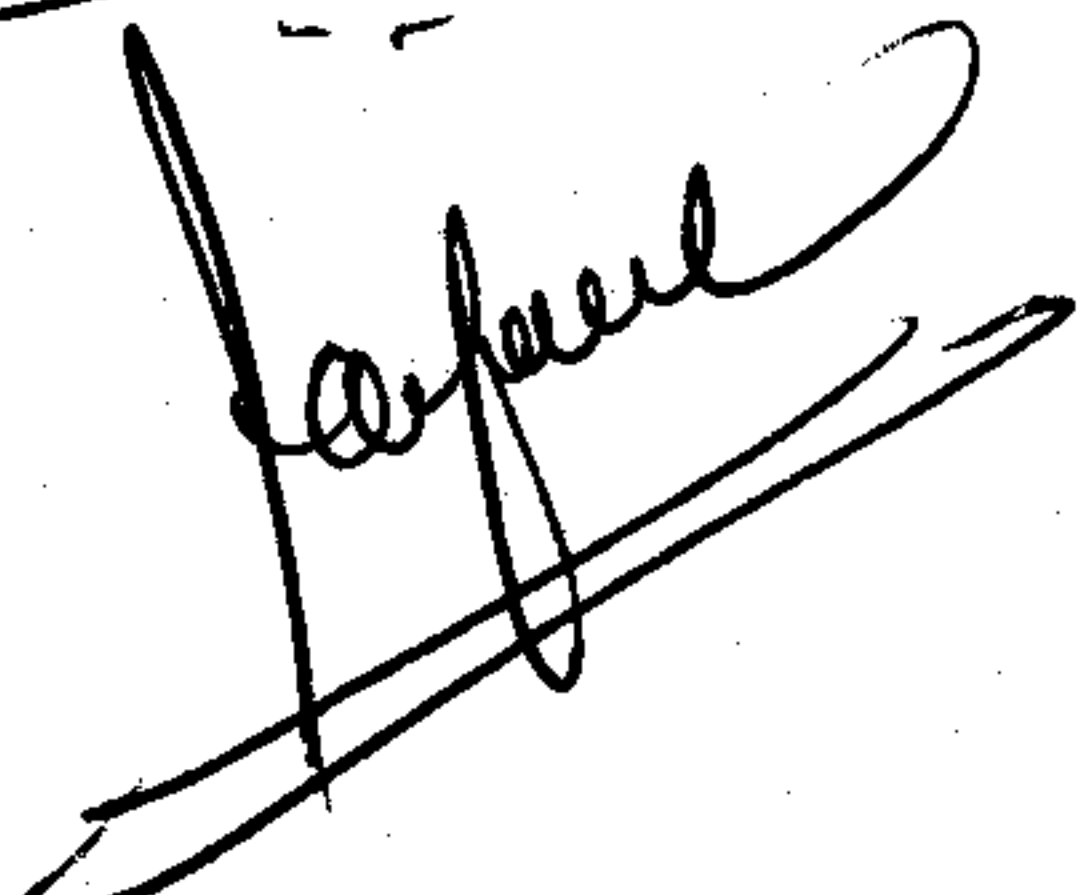
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.07.2017**

Name of the Company: Eshaani Fashion Pvt Ltd.
V/s.
Jaibhagwati Textprint Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PAYAN S-GODIAWALA	ADVOCATE	RESPONDENT	
2.	CA (Cr.) HITEN PARIKH	CA	Petitioner	

ORDER

Learned FCA Mr. Hiten Parikh present for operational Creditor/ Applicant. Learned Advocate Mr. Pavan Godiawala present for Respondent.

Learned FCA appearing for Petitioner and Learned Counsel appearing for Respondent represented that there is settlement between parties.

Learned FCA appearing for Petitioner filed a letter requesting him to allow to withdraw the application.

Hence, petitioner is permitted to withdraw the petition.

Petition is disposed of as withdrawn.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 13th day of July, 2017.